

Annexure-7												
RADIUS ESTATE PROJECTS PVT. LTD. (CIN U45201MH2014PTC258381) (Formerly known as Vishwaroop Realtors Private Limited)												
UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS (Since 06-09-2021)												
Operational creditors (Government Dues)												
Sl.No.	Name of the Creditor	Date of claim Received	Amount of claims received	Amount of claims admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party?	% Voting Share	Amount of Contingent Claims	Amount of Claim Not Admitted	Amount of Claims under Verification
1	GOI Income Tax Department	05-09-2022	7,68,46,567	7,68,46,567	TDS Payable	-	-	NO		-	-	-
2	BMC	22-05-2025	92,80,01,601	49,35,01,587	Property Tax Payable	-	-	NO		-	43,45,00,014.00	-
	TOTAL		1,00,48,48,168	57,03,48,154	-	-	-		-	-	43,45,00,014	-

Notes:

- 1) The total amount of claim submitted by BMC is ₹1,85,60,03,202, of which the Corporate Debtor's 50% share has been considered for the purpose of claim adjudication.
- 2) Out of the Corporate Debtor's share, an amount of ₹49,35,01,587/- pertaining to the period prior to commencement of the CIRP has been admitted as claim, while the amount of ₹43,50,00,014/- pertaining to the period post initiation of the CIRP has not been admitted, as the same is to be treated as CIRP Costs.
- 3) The corporate debtor, being the conveyance holder of 50% of the undivided land, has had the claim considered by the resolution professional in the claim list of the corporate debtor to disclose the dues in a transparent manner. The resolution applicant has to provide appropriate treatment to the claim amount, considering the development agreement executed with SRRPL.